

F. No.N-12011/26/2024-Notary Cell
Government of India
Ministry of Law and Justice
Department of Legal Affairs
(Notary Cell)

B Wing (Middle Wing)
4th Floor, Janpath Bhawan
New Delhi- 110001
Dated: 22.03.2024

To

Shri Jawahar Singh Bhagaur
Village- Jarua Katara,
P.S Malpura, Agra, UP

Subject: Removal of the name of Shri Jawahar Singh Bhagaur [Regn. No. 9481] from Notary Register – reg.

Sir,

I am directed to refer to your application dated 16.11.2023 for the renewal of your notarial Certificate of Practice (CoP) for a further period of 5 years beyond 16.9.2022. In this regard, it is stated that you were appointed by the Central Government as a Notary on 17.09.2012 and your CoP was valid till 16.9.2022.

Your aforementioned application for renewal was received in this department on **15.12.2023**, which is **1 year, 2 months, and 29 days** after the date of expiry of the CoP.

2. Your application for renewal of CoP, received more than 1 year after expiry, is barred by the limitation prescribed under Rule 8B of the Notaries Rules. Accordingly, your application for renewal of CoP has not been acceded to.

3. Therefore, in terms of the provision contained in Section 10(f) of the Notaries Act 1952, your name is struck off the Register of Notaries maintained by the Central Government, with effect from September 17, 2022.

Yours faithfully,


(Radhe Shayam Singh)

Under Secretary to the Govt. of India
Tel. No. 011-21401259

Copy for information to:

- 1 District Bar Association, Agra
- 2 District & Sessions Judge, District Court, Agra
- 3 NIC/DOLA with a request to place this letter on the website of DOLA